

Directorate General of Foreign Trade
(विदेश व्यापार महानिदेशालय)
Department of Commerce, Government of India
(वाणिज्य विभाग), (भारत सरकार)
Vanijya Bhawan, New Delhi
(वाणिज्य भवन), (नई दिल्ली)
NC-VI Division

CORRIGENDUM

Subject: Corrigendum in respect of Minutes of Norms Committee Meeting
No.NC/6/MEET/Dec/202526/15 dated 23.12.2025 and Meeting
No.NC/6/MEET/Jan/202526/16 dated 20.01.2026.

This Corrigendum is issued to rectify errors in the Minutes of the Norms Committee Meeting No.NC/6/MEET/Dec/202526/15 dated 23.12.2025 and Meeting No.NC/6/MEET/Jan/202526/16 dated 20.01.2026 held under the Chairmanship of Shri Lokesh HD, Addl. DGFT.

2. The error concern the Norms Committee-VI decisions where details regarding export quantity, import item quantity/description were inaccurately/inadvertently interchanged/included.

3. The following are the amended and corrected decisions of the Norms Committee Meeting:

I. Norms Committee Meeting No.NC/6/MEET/Dec/202526/15 dated 23.12.2025.

Case No.1: TOIT BREWERIES PRIVATE LIMITED

Case Status	Case Approved				
Party Name	TOIT BREWERIES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025				
HQ File Number	HQRNORMAPPLY00001855AM25				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:					
Export Serial No.	Export Item Name	Quantity (NOS)	Import serial no	Import Item Name	Quantity (GMS)
1.	White Rhino	Per bottle of	1.	Barley	72.9

	Brewing Co. Lager Beer (4.8% abv) (1 bottle = 330ml x 24 bottles =	330 ml		Malt(0)	
	White Rhino Brewing Co. India Pale Ale (IPA) (5.5% abv) (1 bottle = 330ml x 24 bottles = 1 case)	Per bottle of 330 ml	2.	Barley Malt(0)	75.9
			3.	Wheat Malt(0)	17.7
	White Rhino Brewing Co. Pale Ale (IPA) (4.3% abv) (1 bottle = 330ml x 24	Per bottle of 330 ml	4.	Barley Malt(0)	60.1
			5.	Wheat Malt(0)	13.8

1. The above fixation of adhoc norms is valid for present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes in DGFT website.
2. No Advance Authorisation should be issued on repeat basis based on the fixation of above mentioned adhoc norms.
3. All Policy conditions including VA, Appendix 4J conditions etc. also to be met, wherever applicable.
RA may take subsequent consequential action accordingly

Case No.2: BUDGE BUDGE REFINERIES LTD

Case No.	12 / NC/6/MEET/Dec/202526/15
Case Status	Case Approved
Party Name	BUDGE BUDGE REFINERIES LTD
Meeting Number and Date	NC/ 6/ MEET/ Dec/ 202526/ 15 and 23/12/2025
HQ File Number	HQRNORM REVIW00004796AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (MTS)	Import serial no	Import Item Name	Quantity (MTS)
1.	RBD Palmolein (Iodine value (IV) more than equal to 60 and free fatty acid (FFA) less than equal to 0.1%.)	1485	1.	RBD Palmolein (Iodine value (IV) less than equal to 57 and free fatty acid (FFA) less than equal to 0.25%)	1500

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

II. Meeting No.NC/6/MEET/Jan/202526/16 dated 20.01.2026

Case No.1: DANAGRO FOOD INDUSTRIES LLP

Case No.	2 / NC/6/MEET/Jan/202526/16				
Case Status	Case Approved				
Party Name	DANAGRO FOOD INDUSTRIES LLP				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 16 and 20/01/2026				
HQ File Number	HQRNORM APPLY 00004892AM26				
RA File Number	NA				
Licence No and Date	NA				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs:					
Export Serial No.	Export Item	Quantity (KGS)	Import Serial No	Import Item	Quantity (KGS)

	Name			Name	
1.	Filled Evaporated Milk	373550.0	1.	Skimmed Milk Powder	50001.22
			2.	Butter Milk Powder	7587.73
			3.	Palm Olein	28065.66
			4.	Stabiliser (PS301)	1245.170
			5.	Tin Cans with Lids (63 x 63mm) - 170g each	(As per packaging policy of DGFT)
2.	Sterilised Cream	252440.0	1.	Skimmed Milk Powder	18485.970
			2.	Palm Olein	63043.220
			3.	Hydrosol Stabiliser	3662.340
			4.	Tin Cans with Lids (73 x 51mm) - 170g each	(As per packaging policy of DGFT)

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.2: VJ JINDAL COCOA PRIVATE LIMITED

Case No.	1 / NC/6/MEET/Jan/202526/16
Case Status	Case Approved
Party Name	VJ JINDAL COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 16 and 20/01/2026
HQ File Number	HQRNORM APPLY 00005288AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import Serial no	Import Item Name	Quantity (KGS)
1.	COCOA PRODUCT AND CHOCOLATE PRODUCT(COCOA, CHOCOLATE, DRINKING CHOCOLATE, COCOA MIXES AND SPREADS	100000.0	1.	COCOA PASTE(0) ITC(HS) Code 18031000	25000 kg
			2.	WHEY POWDER(0) ITC(HS) Code 4041020	5000 kg
			3.	HAZELNUT(0) ITC(HS) Code 8022200	20000 kg
			4.	FOOD FLAVOUR(0) ITC (HS) Code 21069060	2000kg

1. The export item should have 20% hazelnut and the same should be ensured
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
RA may take subsequent consequential action accordingly.


राज कुमारी सिंह/RAJ KUMARI SINGH
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